

(ख) यदि हां, तो ये प्रयोगशालायें कौन कौन सी हैं तथा ये पद कब से रिक्त हैं ; और

(ग) इस के क्या कारण हैं ?

ज्ञाना नंरी (श्री मु० क० छगला) :

(क) कुछ पद खाली हैं ।

(ख) और (ग). एक विवरण सभा-पत्र पर रखा गया है । [पुस्तकालय में रखा गया, देखिये संख्या एल० टी०-२३८४६४]

#### Inventions of Indian Scientists

\*750. { Shri P. C. Borooah:  
Shri Hari Vishnu Kamath:

Will the Minister of Education be pleased to state:

(a) the nature of original discoveries and inventions made by Indian scientists in our National Laboratories since the attainment of Independence; and

(b) the names of the Scientists associated with each one of them?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). Information is being collected from the National Laboratories and this will be laid on the Table of the House.

#### Death Penalty for Treason

\*751. **Shri Hari Vishnu Kamath:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 535 on the 11th March, 1964 and the Supplementaries thereon and state:

(a) whether Government propose to prescribe at least during the period of the Emergency, the death penalty for treason, espionage and sabotage;

(b) if so, when legislation to that effect is likely to be introduced; and

(c) if not, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) Although the expressions treason and espionage are not used in the statute, activities of that nature and sabotage are made punishable with sentence of death during the period of emergency under Section 5 of the Defence of India Act, 1962 and Section 5 of the Indian Official Secrets Act, 1923 (as amended by Section 6 of the Defence of India Act). Section 121 of the Indian Penal Code also provides for death penalty for waging or attempting to wage or abetment of waging war against the Government of India.

(b) and (c). Do not arise.

#### Hazratbal Relic Theft case

\*753. { Shri Hari Vishnu Kamath:  
Shri Bibhuti Mishra:  
Shri Prakash Vir Shastri:

Will the Minister of Home Affairs be pleased to state:

(a) whether a Judge has been appointed to try the accused named in the Hazratbal relic theft case;

(b) if so, his name;

(c) whether further investigation has been held with a view to tracing any other culprits; and

(d) if so, the result thereof?

**The Minister of Home Affairs (Shri Nanda):** (a) to (d). These matters are no doubt receiving the attention of the Government of Jammu and Kashmir. The question of making the services of a Judge available will be considered when a request is received from the State Government.

#### Grants to Universities

1492. **Shri Sidheshwar Prasad:** Will the Minister of Education be pleased to state:

(a) the cases in which grants were sanctioned by the University Grants